

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 4525
(To be answered on the 22nd March 2018)**

Regular Services from Ajmer Airport

4525. DR. RAGHU SHARMA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a): the time by which the regular flight services are likely to commence from the newly constructed airport of Kishangarh in Ajmer district; and

(b): the reasons for delay and the agencies responsible for the same?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) and (b): Airports Authority of India (AAI) has developed and operationalized a Greenfield Airport at Kishangarh in Rajasthan. As per Winter Schedule-2017, no scheduled flight is operating to/from Kishangarh airport in Ajmer district. With repeal of Air Corporation Act in March 1994, the Indian Aviation was deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. Under the provision of Sub-rule (1A) of rule 134 of the Aircraft Rules, 1937 the Central Government has laid down Route Dispersal Guidelines, with a view to achieving better regulation of air transport services and taking into account the need for air transport services of different regions in the country. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of Route Dispersal Guidelines issued by Government.

However, in the 2nd round of bidding under Regional Connectivity Scheme (RCS) - UDAN (Ude Desh ka Aam Nagrik), M/s SpiceJet Limited has been awarded Delhi-Kishangarh-Delhi RCS route with a frequency of 7 flights/week. . As per Scheme document, the Selected Airline Operator (SAO) shall be obligated to commence RCS Flight operations on an RCS Route, as part of Individual Route Proposal or a Network Proposal within a period of 180 days from the issuance of Letter of Award for such Individual Route Proposal or a Network Proposal unless any extension is granted by the Implementing Agency.